

Presented on: 04.01.2024

Posted on : 10.01.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

O.A No. 73 OF 2023 (SZ)

**[Earlier OA 294 OF 2022 (PB)]
IN THE MATTER OF**

BALAN C. K & Others : Applicants
Vs.
State of Kerala & Others : Respondents

**MEMO FILED BY THE 6TH RESPONDENT AS DIRECTED BY THE
HON'BLE TRIBUNAL ON 28.11.2023**

Roshen & Roshen
ADVOCATES

**ROSHEN D. ALEXANDER (R 915) K/245/2004
TINA ALEX THOMAS (T 315) K/532/04
HARIMOHAN K/327/2018**

COUNSEL FOR THE 6TH RESPONDENT

4. When the matter came up for consideration on 28.11.2023 there was no representation for the Applicants. On 28.11.2023, on behalf of the 6th Respondent it was submitted before this Hon'ble Tribunal that they are not intending to renew the said lease. Therefore, in the order dtd. 28.11.2023, this Hon'ble Tribunal directed the 6th Respondent to file a memo to that effect. The present memo is filed in compliance of the order dtd. 28.11.2023 to record the fact that the 6th Respondent is not intending to apply for renewal of Annexure R6(I) Quarrying Lease dtd. 19.04.2010 by which permission was granted for quarrying 2.6305 hectares in Re-survey No. 29 of Asokapuram Village of Koyilandy Taluk of Kozhikode District, Kerala State.
5. The above fact may be recorded and the OA may be closed.

All facts stated above are true and correct.

Dated this the 03rd day of January, 2024.

6th Respondent: E. Indira

Geo Enterprises

For, GEO ENTERPRISES

E. Indira
Managing Partner



Roshen D. Alexander

Adv. Roshen D. Alexander
Counsel for the 6th Respondent